

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 4103**

**TO BE ANSWERED ON THURSDAY, THE 07.04.2022**

**Setting up of High Court Bench at Meerut**

**4103. SHRI VIJAY PAL SINGH TOMAR:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether Government proposes to set up a High Court Bench in Western Uttar Pradesh particularly at Meerut;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJIJU)**

(a) to (c) : High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government which has to provide necessary expenditure and infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the day to day administration of the High Court. The proposal to be complete should also have the consent of the Governor of the concerned State.

At present, no complete proposal regarding setting up of Bench of Allahabad High Court in Western Uttar Pradesh, particularly at Meerut, is pending with the Government.

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